

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 28387 of 2013

(Arising out of Order-in-Appeal No. 194 & 195/2013-ST dated 11/09/2013 passed by Commissioner of Central Excise and Service Tax (Appeals), COCHIN)

**M/s Jeevan Telecasting
Corporation Ltd**

Rashtra Deepika Buildings, palarivattom
COCHIN - 682025
KERALA

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax Cochinchin-
ce**

C R BUILDING,
I S PRESS ROAD, ERNAKULAM,
COCHIN, - 682018
KERALA

Respondent(s)

Appearance:

Mr. Cheriyan, Advocate

For the Appellant

Mr. P. Rama Holla, AR

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20552 / 2021

Date of Hearing: 18/06/2021

Date of Decision: 18/06/2021

Per : Bench

Learned Counsel for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has

also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced and dictated in Open Court on 18/06/2021)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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